

ITEM NO.16

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 7339/2022

[Arising out of impugned final judgment and order dated 29-05-2020 in CRLA No. 346/2001 passed by the High Court of Judicature at Allahabad]

REKHA SINGH

PETITIONER(S)

VERSUS

THE STATE OF UP & ORS.

RESPONDENT(S)

(IA No. 165332/2021 - APPLICATION FOR PERMISSION
IA No. 79710/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 79709/2021 - EXEMPTION FROM FILING O.T.
IA No. 169728/2021 - EXEMPTION FROM FILING O.T.)

Date : 18-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. B P Singh, Adv.
Mr. Rishabh Gautam, Adv.
Mr. Ajay Kumar Singh, AOR
Mr. Divesh Kumar, Adv.
Mr. Ayushman Singh, Adv.
Ms. Moulishree Pathak, Adv.

For Respondent(s) Ms. Srishti Singh, AOR

Mr. Raman Yadav, Adv.
Ms. Ruchi Mandal, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Ms. Aashi Arora, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R.S. Yadav, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Respondent No.2 is reported to be dead. Learned counsel is directed to

bring on record his death certificate.

2. Heard learned counsel for the parties.
3. Leave granted.
4. The Registry is directed to call for the soft copies of the records of the trial Court as well as the High Court. Once the records are received, soft copies may be provided to the learned counsel for the respective counsel.

(Ram Subhag Singh)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS